

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 1347
ANSWERED ON MONDAY, JULY 25, 2022/
SRAVANA 3, 1944 (SAKA)**

ASSESSMENT OF PERFORMANCE OF NGOs

QUESTION

1347. SHRI SUNIL KUMAR SONI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to formulate any scheme to assess the performance of Non-Governmental Organisation (NGOs) entrusted with the task of Corporate Social Responsibility (CSR);**
- (b) the names of the companies along with the amount of CSR provided to NGOs in the State of Chhattisgarh during each of the last three years; and**
- (c) whether transparency was ensured in the selection of the said NGOs; and**
- (d) if so, the details thereof along with the criteria adopted therefor?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) to (d) : No Such proposal is under consideration with the Government. In the Corporate Social Responsibility (CSR) Legal framework, the word 'Non-governmental Organisations (NGO)' has nowhere been defined. Section 135 of the Companies Act, 2013 ('Act') read with Rule 4 of the Companies (CSR Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either by itself or through engaging Implementing Agencies as mentioned in the said rule. The Companies (CSR Policy) Rules, 2014 was amended on 22nd January, 2021 and registration of Implementing Agencies with the Central Government is made mandatory with effect from 1st April, 2021.

Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in MCA21 registry. The Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA 21 registry.

All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by the companies in the MCA21 registry, the CSR spent by companies in Chhattisgarh during last three Financial Years (FY) 2018-19, 2019-20 and 2020-21 are given below.

Details	FY 2018-19	FY 2019-20	FY 2020-21
Total CSR amount spent in Chhattisgarh (in Rs. Cr.)	149.35	268.18	305.73
CSR amount spent through Implementing Agencies in Chhattisgarh (in Rs. Cr.)	106.73	73.91	160.43

(Data upto 31.03.2022) [Source: National CSR Data Portal]

Further, the companies are required to file the CSR data for the Financial Year 2021-22 on or before 31.03.2023.
